

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Customs Appeal No. 50435 of 2017

[Arising out of Order-in-Original No. 23-2014 dated 31.3.2014
passed by the Commissioner of Customs, New Delhi]

M/s. Falcon India

Appellant

Vs.

**Commissioner of Customs
New Delhi**

Respondent

Appearance:

**Shri Subhankar Jha, Advocate for the Appellants
Shri R K Manjhi, AR for the Respondent**

CORAM:

**Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)**

Date of Hearing/ Decision: 6.09.2017

FINAL ORDER NO. 56469 /2017

Per: Justice (Dr.) Satish Chandra:

Shri Subhankar Jha, learned Counsel submits that the present appeal is filed against the suspension order. Now, the final proceedings have been concluded on 17.8.2017 where the penalty has

been imposed. Therefore the present appeal has become infructuous.

So he made a request to withdraw the appeal.

2. Learned DR has no objection.

3 In view of the above, appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court)

(V. Padmanabhan)
Member (Technical)

ss

(Justice (Dr.) Satish Chandra)
President